

6/6/91
order/Judgment despatched
to Applicant/Respondent(s)
on 29.7.91

(18)

Done
29/7/91
C.P. NO. 37/92 for
Orders, fixed on 25/2/92
n.p. 4, etc

Dated: 25-2-92.

C.P. 37/92.

Applicant by Mr. S. P.
Saxena. He submits that
according to his information
some developments have ^{since} taken
place in implementing the
orders of this Court. List
the case for hearing on 2.3.92.

J. Sawant

(Ms. Usha Sawant)

M(A)

Dated 2-3-92

Mr. S. P. Saxena for the
applicant.

Mr. Saxena submits that
the judgement has been fully
implemented by the respondents
and therefore he has no
grievance now regarding
compliance of the Tribunal's orders.
In view of this petition is
dismissed as withdrawn at the
request of the applicant.

2/3/92
order/Judgment despatched
to Applicant/Respondent(s)
on 20.8.92

Done
24/3/92
(M. Y. Priolkar)
M(A)